NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 09/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018

NAME OF THE PARTIES:

Ms. Amita Kaushal Khetan

V/s.

M/s. Vapson Jewellery Equipments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

NAME

DESIGNATION

IGNATURE

KAUSHALKHETAN DIRECTOR
FOR RESPONDENT
VAPSON TLRY EUPEP, LTD.

2. Amita Deseir Company Secretary in protective on behalf &

Petitioner No. 1

Date 22/2/18 taken by consent-

- 1. Learned Representatives of both sides are present.
- 2. By consent adjourned to 22.02.2018 at 2.30 pm.

BHASKARA PANTULA MOHAN

Member(Judicial)

Date: 08.01.2018

Sd/-

M.K. SHRAWAT Member (Judicial)